

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

704/252/ND/2018

In the matter of :

FM Legal Circle Services (P) Limited

...PETITIONER

SECTION

Under Section 252

Order delivered on 07.8.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Aayushmaan Vatsyayana for Mr. Ajit Sharma, St.
Counsel for Income tax Deptt

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 04.7.2018, an amended Memo of parties including one or more of the Shareholders of the appellant Company has been filed. The same is taken on record. There is no appearance on the part of ROC. In relation to Income tax Department, a last opportunity is given to file its observations. Both the statutory authorities to file their observations, if any, within a period of 2 weeks from today.

Post the matter on 31.8.2018.

— Sekh

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sekh

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit